

(1879) 05 CAL CK 0010

Calcutta High Court

Case No: None

Auhindro Bhoosun
Chatterjee

APPELLANT

Vs

Chunnoololl Johurry
and Another

RESPONDENT

Date of Decision: May 22, 1879

Citation: (1880) ILR (Cal) 101

Hon'ble Judges: Pontifex, J

Bench: Single Bench

Judgement

Pontifex, J.

Decree for an account of principal and interest due on the mortgage to the plaintiff, in default of payment the property to be sold and plaintiff to be paid first, after satisfaction of the decree of Bolai Doss Mullick if there is then a surplus account to be taken of what is due to Protab Chund Mullick, and surplus to be applied for payment of his claim. If property has been sold under previous decree, claims to be satisfied out of surplus.